

ILLEGAL ENTRY INTO INDIA FROM TIBET

28. SHRI S. PANIGRAHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some persons illegally entered India on the 23rd December 1959 from Tibet; and

(b) if so, what are the details of the incident?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) and (b). Government are not aware of any person from Tibet having illegally entered India on the 23rd December, 1959.

STATEMENT RE STARRED QUESTION NO. 11 ANSWERED ON THE 9TH FEBRUARY, 1960

L. I. C. LOAN TO ANANDA BAZAR PATRIKA, LTD.

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, with your permission I propose to correct an error in the information given by me on the floor of this House on the 9th February, 1960, in reply to a supplementary put by Shri Abdur Rezzak Khan to Starred Question No. 11 regarding the Life Insurance Corporation loans to Ananda Bazar Patrika Limited, Calcutta. While replying to Shri Abdur Rezzak Khan's supplementary as to whether a former editor who is at present a member of the other House has written to the Government on the subject, I replied in the affirmative. The correct position is that no such communication has been received by Government. In the circumstances, my reply to Shri Abdur Rezzak Khan's question should read as "No, Sir" and not "Yes, Sir."

†(Transferred from the 10th February, 1960.

PAPERS LAID ON THE TABLE

AMENDMENTS IN THE REPRESENTATION OF THE PEOPLE (PREPARATION OF ELECTORAL ROLLS) RULES, 1956

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, on behalf of Shri A. K. Sen, I beg to lay on the Table, under sub-section (3) of section 28 of the Representation of the People Act, 1950, a copy of the Ministry of Law Notification S.O. No. 341, dated the 3rd February, 1960, publishing further amendments in the Representation of the People (Preparation of Electoral Rolls) Rules, 1956. [Placed in Library. See No. LT-1882/60.]

PRESIDENT'S ACTS RELATING TO KERALA

SHRI B. N. DATAR: Sir, I beg to lay on the Table, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1959, a copy each of the following President's Acts: —

(i) The Kerala Co-operative Land Mortgage Banks Act, 1380 (No. 1 of 1960).

(ii) The Kerala Warehouses Act, 1960 (No. 2 of 1960).

[Placed in Library. See No. LT-1885/60 for (i) and (ii)]

NOTIFICATIONS UNDER THE ALL-INDIA SERVICES ACT, 1951

SHRI B. N. DATAR: Also I beg to lay on the Table, under sub-section (2) of section 3 of the All-India Services Act, 1951, a copy each of the following Notifications of the Ministry of Home Affairs: —

(i) Notification G.S.R. No. 129, dated the 2nd February, 1960, publishing an amendment in the Indian Administrative Service (Pay) Rules, 1954.

(ii) Notification G.S.R. No. 130, dated the 2nd February, 1960, publishing an amendment in the Indian Police Service (Pay) Rules, 1954.

[Placed in Library. See No. LT-1898160 for (i) and (ii)]